

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/1519/2024 C.P. (IB)/1135(MB)2021

**IN THE MATTER OF**

State Bank of India ... Petitioner  
Vs  
Shri Tradco Deesan Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP: Adv. Animesh Khandelwal (VC)

For the Respondent:

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**ORDER**

**IA/1519/2024**- Counsel for the Applicant is directed to furnish the hard copy before the next date of hearing. Adjourned to **19.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

215. IA/5615/2023 IA/1233/2024 C.P. (IB)/1135(MB)2021

**IN THE MATTER OF**

State Bank of India

... Petitioner

Vs

SHRI TRADCO DEESAN PRIVATE LIMITED

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Tejas Agarwal (PH)

For the RP: Adv. Animesh Khandelwal (VC)

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**ORDER**

On the request of the Counsel for the parties, adjourned to **19.04.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/